

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-137(ND)2018

PRESENT: MS. INA MALHOTRA  
HON'BLE MEMBER(J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2018.

NAME OF THE COMPANY: Power2SME Pvt. Ltd. Vs. Uttam Strips Ltd.  
SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016

| S.NO. | NAME                        | DESIGNATION | REPRESENTATION                                     | SIGNATURE |
|-------|-----------------------------|-------------|--|-----------|
|       | Present for the Petitioner: |             | Mr. Pankaj Bhagat & Mr. Sadre Alam,<br>Advocate    |           |
|       | Present for the Respondent: |             | Mr. Ashish Makhija with Anurag Bhatt,<br>Advocate. |           |

**ORDER**

CA 226 of 2018 has been filed by the Operational Creditor, praying that his expenses incurred in initiating the Resolution Process on Admission should also be taken into account by the RP for the purpose of computing the CIRP costs. Notice of this application accepted by learned counsel for the RP.

Interim report has been filed by the RP as to what steps have been taken in the Resolution Process. Further interim report be filed by 31<sup>st</sup> of August, 2018.

It is brought to the notice of this Bench that the previous RP/IRP while setting up a new e-mail ID has passed on the information with respect to the

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claims received, but has not given the password to access the same. We direct the IRP to do so forthwith.

Sd-

(Ina Malhotra)

(Member (J))

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